GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 4372 TO BE ANSWERED ON 22.03.2018

MANDATORY CERTIFICATES FOR SHOWING ADVERTISEMENTS

4372: SHRI P. NAGARAJAN: DR. C. GOPALAKRISHNAN:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether it is mandatory for obtaining certificates from Central Board of Film Certification (CBFC) for showing advertisements in theatres;
- (b) if so, the details thereof and if not, whether there is any proposal in this regard and if so, the details thereof;
- (c) whether the Union Government has received any requests from cinema hall owners to do away with the practice of seeking certification from the CBFC for advertisements played during screening in theatres, if so, the details thereof and the action taken by the Government thereon;
- (d) whether the Government also proposes to make it compulsory that all trailers of upcoming movies and even public service messages are to be certified by CBFC; and
- (e) if so, the details thereof along with the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL. RAJYAVARDHAN RATHORE (Retd.)]:

(a) & (b): Yes, it is mandatory for obtaining certificates from the Central Board of Film Certification (CBFC) for showing advertisements in theatres. As per Section 4 of the Cinematograph Act 1952, any person desiring to exhibit any film for public exhibition should get his/her film certified by CBFC.

(c) to (e): Ministry of Information and Broadcasting has received representation from the Multiplex Association of India regarding dispensing with the requirement of obtaining certificates in respect of advertisements from CBFC before the exhibiting the same in the cinema theatres. The matter has been examined in the Ministry in consultation with Ministry of Law and Justice. The requirement given in the Cinematograph Act 1952, is applicable to all films including trailers and advertisements and cannot be relaxed.
